

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 7 and Supplementary Item 2

IA No. 616/2020, 1570/2023

In

CP(IB) No. 174/Chd/Chd/2018

(Admitted)

Under Section 7, IBC 2016 R 11 NCLT

In the matter of:-

Small Industries Development
Bank of India

...Petitioner-Operational Creditor

Vs.

International Mega Food Park Ltd.

...Respondent-Corporate Debtor

Present: Dr. Rajansh Thukral with Mr. Siddharth Thukral, Advocate for the applicant in IA No. 616/2020 and for Respondent No. 2 in IA No. 1570/2023.
Mr. Sumat Kumar Gupta RP in Person.
Mr. A.S. Narang with Ms. Manpreet Kaur, Advocate for the applicant-Suspended Director in IA No. 1570/2023.
Mr. Sahil Thakur, Advocate for Suspended Director.
Mr. Rakshit Gupta, Advocate for Respondent No. 1 in IA No. 1570/2023.
None for Respondent No. 3-RP in IA No. 1570/2023

Reply has been filed by learned counsel for Respondent No. 2 vide Diary No. 02361/2 dated 22.08.2023. The same is taken on record. A date is requested by the learned counsel for respondent to seek instructions for filing reply or to adopt the reply of Respondent No. 2. It is stated by learned counsel for the applicant in IA No. 1570/2023 that he will again serve the notice on the Respondent No. 2-RP. Let the same be done within two days through email and place that copy of e-mail on record with an affidavit of service that it is not bounced back and it has been duly delivered before the next date of hearing so that effective proceedings can be taken. If respondent No. 3 is served within two days then he will file reply within one day

before the next date of hearing. It is also stated by learned counsel for the parties that next date of hearing in the connected matter in the same case is 29.08.2023. Let the matter be listed on 29.08.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

August 23, 2023
PKA

Sd/-
(Harnam Singh Thakur)
Member (Judicial)